

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 400 of 2018

IN THE MATTER OF:

Amarpal Singh Anand

...Appellant

Vs.

Manila Resorts Pvt. Ltd. & Ors.

...Respondents

Present: For Appellant: - Mr. Robin R. David, Mr. Munawwar Naseem and Mr. Febin M Varghese, Advocates.

For Respondents:- Mr. Virender Ganda, Senior Advocate with Mr. Rakesh Kumar, Mr. Sahil Gupta, Advocates and Ms. Mamta Rajput, CS.

ORDER

10.12.2018— Learned counsel for the Appellant submits that he has been instructed by the Appellant to withdraw the appeal with liberty to raise all the questions before the National Company Law Tribunal which has initiated the contempt proceeding.

In this circumstance, we allow the Appellant to withdraw the appeal with liberty to file its reply before the Tribunal. As formal contempt proceeding has not been initiated, the Appellant may file an affidavit in reply and bring to the notice of the Tribunal that it has not violated any of the orders of this Appellate Tribunal. If such reply is filed by 4th January, 2019, the Tribunal will take it on record and consider the same after hearing the parties. We may mention that we have not expressed any opinion on the stand taken by the parties.

The appeal stands disposed of with aforesaid observations.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

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